

অসম



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# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 392 Dispur, Thursday, 23rd August, 2012, 1st Bhadra 1934 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 23rd August, 2012

**No. LGL.123/2003/Pt./122.-** The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

**ASSAM ACT NO. XXII OF 2012**

**(Received the assent of the Governor on 16th August, 2012)**

**THE GUWAHATI MUNICIPAL CORPORATION (AMENDMENT) ACT, 2012.**



AN  
ACT

**further to amend the Guwahati Municipal Corporation Act, 1969.**

**Preamble**

Whereas it is expedient further to amend the Guwahati Municipal Corporation Act, 1969, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

**Assam Act  
No. I of 1973.**

It is hereby enacted in the Sixty-third Year of the Republic of India as follows :

**Short title,  
extent and  
commence-  
ment.**

1. (1) This Act may be called the Guwahati Municipal Corporation (Amendment) Act, 2012.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment of  
Section 138.**

2. In the principal Act, in Section 138, after sub-section (4), the following shall be inserted as sub-section (5), namely :-

"(5) The accounts of the Corporation along with the Audit Report shall be placed before the Assam Legislative Assembly."

**MOHD. A. HAQUE,**  
Secretary to the Govt. of Assam,  
Legislative Department, Dispur.